

ITEM NO.1501
(For judgment)

COURT NO.4

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2759/2009

NEW INDIA ASSURANCE CO.LTD THROUGH ITS MANAGER

Appellant(s)

VERSUS

M/S. TATA STEEL LTD.

Respondent(s)

([HEARD BY : HON. SURYA KANT AND HON. K.V. VISWANATHAN, JJ.]

IA No.48152/2022 - ADDITION/DELETION/MODIFICATION PARTIES)

WITH

SLP(C) No. 10001/2009 (XVII-A)

(IA No.198473/2019 - ADDITION/DELETION/MODIFICATION PARTIES)

C.A. No.5242-5243/2009 (XVII-A)

IA No.48142/2022 - ADDITION/DELETION/MODIFICATION PARTIES)

Date : 30-04-2024 These matters were called on for judgment today.

For Appellant(s)

Mr. Sanjay Jain, Sr. Adv.

Mr. Vishnu Mehra, Adv.

Ms. Manjeet Chawla, AOR

Ms. Harshita Sukhija, Adv.

Mr. Nishank Tripathi, Adv.

Mr. Yuvraj Sharma, Adv.

Ms. Palak Jain, Adv.

Ms. Nandini Gore, Adv.

Ms. Sonia Nigam, Adv.

Mr. Akhil Abraham Roy, Adv.

Mr. Mohammad Shahyan Khan, Adv.

Mr. Arvind Thapliyal, Adv.

Mr. Siddhant Grover, Adv.

Mr. Surya Kapoor, Adv.

For M/S. Karanjawala & Co., AOR

For Respondent(s)

Mrs. Manik Karanjawala, AOR

Ms. Nandini Gore, Adv.

Ms. Sonia Nigam, Adv.

Mr. Akhil Abraham Roy, Adv.

Mr. Mohammad Shahyan Khan, Adv.

Mr. Arvind Thapliyal, Adv.

Mr. Siddhant Grover, Adv.

Mr. Surya Kapoor, Adv.

Mr. Sanjay Jain, Sr. Adv.

Mr. Vishnu Mehra, Adv.

Ms. Manjeet Chawla, AOR
Mrs. Usha Pant Kukreti, Adv.
Mr. Nishank Tripathi, Adv.
Mr. Yuvraj Sharma, Adv.
Ms. Palak Jain, Adv.
Ms. Harshita Sukhija, Adv.

Hon'ble Mr.Justice K.V.Viswanathan pronounced the judgment of the Bench comprising Hon'ble Mr.Justice Surya Kant and His Lordship.

Leave granted in SLP(C)No.10001/2009.

All the application for change of name are allowed.

For the reasons stated in the signed reportable judgment, which is placed on the file, C.A.No.2759/2009 is allowed and Civil Appeal arising out of SLP(C)No.10001/2009 and C.A.Nos.5242-5243/2009 are dismissed.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)

ITEM NO.1501
(For judgment)

COURT NO.4

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).2759/2009

NEW INDIA ASSURANCE CO.LTD THROUGH ITS MANAGER

Appellant(s)

VERSUS

M/S.BHUSHAN STEEL AND STRIPS LTD.

Respondent(s)

([HEARD BY : HON. SURYA KANT AND HON. K.V. VISWANATHAN, JJ.]

IA No.48152/2022 - ADDITION/DELETION/MODIFICATION PARTIES)

WITH

SLP(C) No. 10001/2009 (XVII-A)

(IA No.198473/2019 - ADDITION/DELETION/MODIFICATION PARTIES)

C.A. No.5242-5243/2009 (XVII-A)

IA No.48142/2022 - ADDITION/DELETION/MODIFICATION PARTIES)

Date : 30-04-2024 These matters were called on for judgment today.

For Appellant(s)

Mr. Sanjay Jain, Sr. Adv.
Mr. Vishnu Mehra, Adv.
Ms. Manjeet Chawla, AOR
Ms. Harshita Sukhija, Adv.
Mr. Nishank Tripathi, Adv.
Mr. Yuvraj Sharma, Adv.
Ms. Palak Jain, Adv.

Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Mohammad Shahyan Khan, Adv.
Mr. Arvind Thapliyal, Adv.
Mr. Siddhant Grover, Adv.
Mr. Surya Kapoor, Adv.
For M/S. Karanjawala & Co., AOR

For Respondent(s)

Mrs. Manik Karanjawala, AOR
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Mohammad Shahyan Khan, Adv.
Mr. Arvind Thapliyal, Adv.
Mr. Siddhant Grover, Adv.
Mr. Surya Kapoor, Adv.

Mr. Sanjay Jain, Sr. Adv.

Mr. Vishnu Mehra, Adv.

2

Ms. Manjeet Chawla, AOR
Mrs. Usha Pant Kukreti, Adv.
Mr. Nishank Tripathi, Adv.
Mr. Yuvraj Sharma, Adv.
Ms. Palak Jain, Adv.
Ms. Harshita Sukhija, Adv.

Hon'ble Mr. Justice K.V. Viswanathan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Surya Kant and His Lordship.

Leave granted in SLP(C)No.10001/2009.

All the application for change of name are allowed.

For the reasons stated in the signed reportable judgment, which is placed on the file, C.A.No.2759/2009 is allowed and Civil Appeal arising out of SLP(C)No.10001/2009 and C.A.Nos.5242-5243/2009 are dismissed.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)